

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 1634/2016

YOGENDRA KUMAR

Appellant(s)

VERSUS

U.P.AVAS EVEM VIKAS PARISHAD & ORS.

Respondent(s)

WITH

C.A. No. 1635/2016

C.A. No. 1901/2016

(With appln.(s) for directions and)

C.A. No. 1902/2016

C.A. No. 1895/2016

(With appln.(s) for directions and)

Date : 08/02/2017 This appeal was called on for hearing today.

For Appellant(s)

Mr. Jatin Zaveri, Adv.
Mr. P. Narasimhan, Adv.
Ms. Ruchira Gupta, Adv.
Mr. Anurag Sharma, Adv.
Mr. Shishir Deshpande, Adv.

For Respondent(s)

Mr. Abhishek Kumar Singh, Adv.
Mr. Vishwajit Singh, Adv.
Mr. Gunnam Venkateswara Rao, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete in all the matters.

Statement of case has not been filed by the parties in
any of the matters and statutory period has expired.

Last opportunity of three weeks' time is granted to the
Ld. Counsel for the appellant for filing affidavit of
valuation in all the matters.

Registry to process all the matters for listing
immediately thereafter before the Hon'ble Court, if affidavit
of valuation is filed and if it is not filed within the given
time, process the matters for listing before the Hon'ble Judge
in Chambers for further directions.

(PAWAN DEV KOTWAL)
Registrar